

Central Administrative Tribunal  
Principal Bench

OA No.156/2000

New Delhi, this the day of 18th January, 2001.

Hon'ble Shri Govindan S. Tampi, Member(A).

Shri Vijay Prakash  
S/o Late Kanhiya Lal,  
Resident of 88/8, Pinto Park  
AF Station, Palam, Delhi Cantt.-10.-  
...Applicant.  
(By Advocate: Shri A.K. Trivedi)

(12)

Versus

1. Union of India through  
its Secretary  
Ministry of Defence  
South Block, New Delhi.
2. Air Officer Commanding  
No.3 Wing, Air Force  
Air Force Station, Palam  
New Delhi-110054.

...Respondents.  
(By Advocate: Shri J.S. Jagotra)

ORDER(Oral)

By Hon'ble Shri Govindan S. Tampi, Member(A)

Heard Shri A.K. Trivedi and None for the respondents.

2. This is a case relating to the eviction from allotted premises. This matter is covered by the Hon'ble Supreme Court's decision in the case of Union of India Vs. Raseela Ram wherein the jurisdiction of the Central Administrative Tribunal in matters relating to Public Premises(Eviction of Unauthorised Occupant) Act 1971 Act, 1971 has been ousted. On this being pointed out the learned counsel states that he would withdraw the OA with the liberty to approach the appropriate forum. Request is granted. The OA is dismissed with liberty to the applicant to move the appropriate forum for redressal of his grievances. No costs.

(Govindan S. Tampi)  
Member(A)

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